

**Central Administrative Tribunal
Principal Bench**

OA No.2637/2019

New Delhi, this the 04th day of September, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Raj Kumar Anand, Age: 50 year, Group 'B',
S/o. Late Sh. R. L. Anand,
R/o 8/399, Sector-III, Rajinder Nagar,
Sahibabad, District: Ghaziabad (U.P.)
Working as Trained Graduate Teacher,
(Social Science), Govt. Boys Senior Secondary
School, Mandoli, Delhi – 110093.

... Applicant

(Applicant is present)

Vs.

1. Chief Secretary,
Govt. of NCT of Delhi,
New Secretariat, I.P. Estate,
New Delhi – 110002.

2. Director,
Directorate of Education,
Govt. of NCT of Delhi,
Old Sectt., Delhi – 110054.

... Respondent

(By Advocate : Ms. Esha Mazumdar)

: O R D E R (ORAL) :

Justice L. Narasimha Reddy, Chairman :

The applicant is working as Trained Graduate Teacher (TGT) in the Department of Education of Delhi

Administration. He made a representation dated 20.11.2018 to the respondents with a request to adopt the system of Annual Performance Appraisal Report (APAR) in place of present system of ACR; in the context of evaluation of the performance of the teaching and non teaching employees. His grievance is that no orders have been passed thereon. This OA is filed with a prayer to direct the respondents to take the steps as desired by him in his representation.

2. We heard the applicant in person and Ms. Esha Mazumdar, learned counsel for the respondents.

3. It is rather unfortunate that a Teacher working in the Schools, in the capital of the country, for the past quarter century did not care to verify, as to whether, the language employed by him in his representation or in the OA, accords with the basic grammar at all. One can understand if it was an accidental omission. We came across several mistakes of serious nature in the representation. They have the effect of conveying a totally

different meaning altogether. The applicant was expected to bestow some attention before the representation was presented to the concerned authorities. The OA is also full of such mistakes. Added to that, the applicant did not point out any specific grievance of himself. It appears that he wants to take the lead on behalf of the entire staff in the Education Department and emerge as their leader. The same cannot be permitted in the law.

4. We, therefore, dismiss the OA. We, however, leave it open to the applicant to submit a well drafted representation in case he has any individual grievance. As and when, such a representation is made, the respondents shall pass necessary orders or give reply, within a period of eight weeks. There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

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